

ITEM NO.28

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 990/2025

SANGEETA DEVI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

FOR ADMISSION

IA No. 262768/2025 - EXEMPTION FROM FILING O.T.

Date : 31-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Praveen Swarup, AOR  
Mr. Ameet Siingh, Adv.  
Mr. Praveen Swarup, Adv.  
Mr. Devesh Maurya, Adv.  
Mr. Saurabh Rohilla, Adv.  
Mr. Rohit Swarup, Adv.  
Ms. Ashu Tomar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

We are not inclined to entertain this petition filed under Article 32 of the Constitution of India. The writ petition is accordingly dismissed.

However, the petitioner is at liberty to approach the High Court by way of an appropriate application for early listing and disposal of the pending matter. If such an application is filed by the petitioner, the same would be considered by the High Court on its own merits.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)  
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
ASSISTANT REGISTRAR